Instances of breach of Aadhaar database

2012. SHRI SANJAY SINGH: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of the meta-data collected by UIDAI of country's citizens;
- (b) whether there is a possibility of linking of other data, like caste and religion, etc., with the Aadhaar data by Governments or authorised bodies/agencies/institutions and the steps by UIDAI to curb this scenario;
- (c) the number of cases of misuse/leaks/hackings of Aadhaar database to which the Ministry is aware of, and
- (d) the details of all breaches in the last four years and the action taken reports on all cases, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S. S. AHLUWALIA): (a) and (b) In accordance with the Aadhaar Act, 2016 and Regulations 3 and 4 of Aadhaar (Enrolment and Update) Regulation 2016, UIDAI collects only name, date of birth, gender, residential address, facial image, all ten finger prints and scans of both eyes. Resident may optionally provide their mobile number and email Id. UIDAI does not collect metadata of citizens.

As per Aadhaar Act, 2016 and Regulation 4(6) of the Aadhaar (Enrolment and Update) Regulation 2016, UIDAI do not collect race, religion, caste, tribe, ethnicity, language, record of entitlement, income or medical history of the resident.

In case of Aadhaar Authentication or e-KYC, UIDAI does not get any information related to location or purpose of authentication.

- (c) There have been no cases of misuse or leaks or hackings of Aadhaar data from UIDAI database.
 - (d) Does not arise in view of (c) above.

Identification of fictitious beneficiaries of welfare schemes on account of Aadhaar

2013. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has been able to identify any fictitious beneficiaries of welfare schemes due to Aadhaar;